The Indian Partnership (Uttar Pradesh Amendment) Act, 1974

Act 33 of 1974

Keyword(s):
Central Act Amendment, The Indian Partnership Act, 1932

Amendments appended: 34 of 1979, 19 of 2001, 2 of 2013
THE INDIAN PARTNERSHIP (UTTAR PRADESH AMENDMENT) ACT, 1974

(U. P. ACT NO. 33 of 1974)

*[Authoritative English Text of the Bharatiya Bhagidari (Uttar Pradesh Sanshodhan) Adhiniyam, 1974]*

AN ACT

to amend Indian Partnership Act, 1932, in its application to Uttar Pradesh

IT IS HEREBY enacted in the Twenty-fifth Year of the Republic of India as follows:—

I. (1) This Act may be called the Indian Partnership (Uttar Pradesh Amendment) Act, 1974.

(2) It extends to the whole of Uttar Pradesh.

(3) It shall come into force on such date as the State Government may by notification in the Gazette appoint in this behalf.

*[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated June 27, 1974.]*

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on August 7, 1974 and by the Uttar Pradesh Legislative Council on August 14, 1974.)

(Received the Assent of the President on November 4, 1974 under Article 201 of the Constitution of India and was published in the Uttar Pradesh Gazette, Extraordinary, dated, November 7, 1974.)
For Schedule I to the Indian Partnership Act, 1932, the following Schedule shall be substituted, namely:—

"SCHEDULE I

Maximum Fees

[See sub-section (1) of Section 71]

<table>
<thead>
<tr>
<th>Document or act in respect of which the fee is payable</th>
<th>Maximum fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Statement under section 58</td>
<td>One hundred rupees.</td>
</tr>
<tr>
<td>2. Statement under section 60</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>3. Intimation under section 61</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>4. Intimation under section 62</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>5. Notice under section 63</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>6. Application under section 64</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>7. Inspection of the Register of Firms under sub-section (1) of section 66.</td>
<td>Ten rupees for the inspection of one volume of register</td>
</tr>
<tr>
<td>8. Inspection of documents relating to a firm under sub-section (2) of section 66.</td>
<td>Ten rupees for the inspection of all documents relating to one firm.</td>
</tr>
<tr>
<td>9. Copies from the Register of Firms</td>
<td>Four rupees for each hundred words or part thereof.</td>
</tr>
</tbody>
</table>

THE INDIAN PARTNERSHIP (UTTAR PRADESH AMENDMENT) ACT, 1979
(U. P. ACT NO. 24 OF 1979)

[Authoritative English Text of the Bhartiya Bhagidari (Uttar Pradesh Sansadhan Adhiniyam, 1979) (Uttar Pradesh Adhiniyam Sankhya 54 of 1979)]

AN ACT

further to amend the Indian Partnership Act, 1932 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Thirtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Partnership (Uttar Pradesh Amendment) Act, 1979.

(2) It extends to the whole of Uttar Pradesh.

2. For section 57 of the Indian Partnership Act, 1932, as applicable to Uttar Pradesh, the following section shall be substituted, namely—

“57. (1) The State Government may, by notification, appoint a Registrar of Firms who shall exercise, perform and discharge the powers, functions and duties of the Registrar under this Act throughout Uttar Pradesh.

(2) The State Government may likewise appoint one or more Deputy Registrars of Firms and Assistant Registrars of Firms who shall exercise, perform and discharge all or such of the powers, functions and duties of the Registrar and in such areas as are notified in the notification.

(3) The officers appointed under sub-section (1) or sub-section (2) shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.”

(For Statement of Objects and Reasons; please see Uttar Pradesh Gazette (Extraordinary), dated September 4, 1979).
(Passed in Hindi by the Uttar Pradesh Legislative Assembly on September 4, 1979) and by the Uttar Pradesh Legislative Council on September 5, 1979).

[Received the assent of the President on October 10, 1979 under article 201 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated October 22, 1979].

PRICE 10 PALS
THE INDIAN PARTNERSHIP (UTTAR PRADESH AMENDMENT) 
ACT, 2001
(U.P. ACT No. 19 of 2001)
[As Passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Indian Partnership Act, 1932 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Fifty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Partnership (Uttar Pradesh Amendment) Act, 2001. 
(2) It extends to the whole of the Uttar Pradesh.

2. For Schedule-I to the Indian Partnership Act, 1932 the following Schedule shall be substituted, namely:—

"SCHEDULE-I

MAXIMUM FEES

[see sub-section (1) of section 71]

<table>
<thead>
<tr>
<th>Document or Act in respect of which the fee is payable</th>
<th>Maximum fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Statement under section 58</td>
<td>Five hundred rupees</td>
</tr>
<tr>
<td>2. Statement under section 60</td>
<td>One hundred fifty rupees</td>
</tr>
<tr>
<td>3. Intimation under section 61</td>
<td>One hundred fifty rupees</td>
</tr>
<tr>
<td>4. Intimation under section 62</td>
<td>One hundred fifty rupees</td>
</tr>
<tr>
<td>5. Notice under section 63</td>
<td>One hundred fifty rupees</td>
</tr>
<tr>
<td>6. Application under section 64</td>
<td>Fifty rupees</td>
</tr>
<tr>
<td>7. Inspection of the Register of Firms under sub-section (1) of section 66</td>
<td>Fifty rupees</td>
</tr>
<tr>
<td>8. Inspection of documents relating to a Firm under sub-section (2) of section 66</td>
<td>Twenty rupees for each hundred words or part thereof</td>
</tr>
<tr>
<td>9. Copies from the Register of Firms</td>
<td></td>
</tr>
</tbody>
</table>

STATEMENT OF OBJECTS AND REASONS

The maximum fees provided for in Schedule-I to the Indian Partnership Act, 1932 have not been revised since the year 1974. It is considered necessary to revise these fees in view of the increase in expenditure on the administration of the Act. Accordingly, it is proposed to amend the said Schedule-I.

The Indian Partnership (Uttar Pradesh Amendment) Bill, 2001 is introduced accordingly.

By order,

Y.R. TRIPATHI,

Pramukh Sachiv.
सरकारी गजट, उत्तर प्रदेश
उत्तर प्रदेशीय सरकार द्वारा प्रकाशित
असाधारण

विधायी परिषिक्षा
भाग-1. खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 28 जनवरी, 2013
माध्य 8, 1934 शक सम्बत्

उत्तर प्रदेश सरकार
विधायी अनुमंड़-1

संख्या 83/79-ि-13-ि1(ि)-ि1
लखनऊ, 28 जनवरी, 2013

अधिसूचना
विविध

“भारत का संविधान” के अनुसार 2011 के अधीन, राष्ट्रपति भविष्यदेव ने भारतीय भागीदारी (उत्तर प्रदेश संसदीय) विवेचना, 2011 पर दिनांक 11 जनवरी, 2013 को अनुपस्थित प्रदान की और यह उत्तर प्रदेश अधिनियम संख्या 2 सन् 2013 के रूप में सर्वाधिकार की सूची थी इसे अधिवृत्त ब्राह्मण गोत्र भारतीय भागीदारी अधिनियम, 1932 का उत्तर प्रदेश में उसकी प्रकृति के सम्बन्ध में अन्तर्गत संरक्षण करने के लिए.

अधिनियम

भारत गणराज्य के बालघर के वर्ष ने मनमानीहिंद्र अधिनियम जनाना जाता है :—

1—(1) यह अधिनियम भारतीय भागीदारी (उत्तर प्रदेश संसदीय) अधिनियम, 2011 का जारी है।

(2) इसका विस्तार सम्पूर्ण उत्तर प्रदेश में होगा।
Dated Lucknow, January 28, 2013

The Indian Partnership (Uttar Pradesh Amendment) Act, 2011
(U.P. Act No. 2 of 2013)

[As passed by the Uttar Pradesh Legislature]

An Act

Further to amend the Indian Partnership Act, 1932 in its application to Uttar Pradesh.

It is hereby enacted in the Sixty Second Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Partnership (Uttar Pradesh Amendment) Act, 2011.

No 83(2)/LXXIX-V-1-13-1(k)a3:11

Short title and extent

The Indian Partnership (Uttar Pradesh Amendment) Act, 2011

(U.P. Act No. 2 of 2013)

[As passed by the Uttar Pradesh Legislature]

AN ACT

further to amend the Indian Partnership Act, 1932 in its application to Uttar Pradesh.

It is hereby enacted in the Sixty Second Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Partnership (Uttar Pradesh Amendment) Act, 2011.

116 Sa. Vidhai-Partnership Data.2
For Schedule-I to the Indian Partnership Act, 1932 the following Schedule Substitution of Schedule-I of Act no. IX of 1932 shall be substituted, namely:

SCHEDULE-I

MAXIMUM FEES

[See sub-section (1) of section 71]

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<td>6. Application under section 64</td>
<td>Five hundred rupees</td>
</tr>
<tr>
<td>7. Inspection of the Register of Firms under sub-section (1) of section 66.</td>
<td>One hundred rupees</td>
</tr>
<tr>
<td>8. Inspection of documents relating to a Firm under sub-section (2) of section 66.</td>
<td>One hundred rupees</td>
</tr>
<tr>
<td>9. Copies from the Register of Firms</td>
<td>Fifty rupees for each hundred words or part thereof</td>
</tr>
</tbody>
</table>

STATEMENT OF OBJECTS AND REASONS

The maximum fees provided in Schedule-I to the Indian Partnership Act, 1932 (Act no. 9 of 1932) have not been revised since, 2001. Since the expenditure on the administration of the said Act has been increased, it has become necessary to revise the fees provided in the said Schedule. It has, therefore, been decided to amend the said Act in its application to Uttar Pradesh to increase the maximum fees given in the said Schedule.

The Indian Partnership (Uttar Pradesh Amendment) Bill, 2011 is introduced accordingly.

By order,
S.K. PANDEY,
Pramukh Sachiv.